

Applications for removal of Foreign Trade Mark from Trade Mark Register

1316. SHRI ANANDA PATHAK: Will the Minister of INDUSTRY be pleased to state:

(a) how many applications for removal of Foreign Trade Marks from the Trade Mark Register are pending with the Registrar of Trade Marks; and

(b) the reasons why there is delay in removing the Foreign Trade Marks which have not been used as per the Trade Mark Act?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). 143 applications for removal of foreign trade marks on the ground of non-use are pending at different stages of proceedings with the Registrar of Trade Marks. The Proceedings before the Registrar are Quasi judicial. The person making the application before the Registrar will have to establish by evidence the allegation of non-use of a trade mark. If such non-use by the Registered Proprietor is shown to have been due to special circumstances in the trade and not to any intention to abandon or not to use the trade mark, the mark does not become liable for removal. Appeals against decision of the Registrar lie to the High Courts.

Construction of Godowns in West Bengal

1317. SHRI MATILAL HANSDA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the number of godowns of Food Corporation of India in West Bengal;

(b) the number of new godowns constructed during 1986-87;

(c) the total storage capacity thereof;

(d) whether it is proposed to construct

more godowns during the current year; and

(e) if so, the details of places alongwith their capacity?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): (a) The number of storage depots, owned and hired taken together, with the Food Corporation of India in West Bengal is at present 214.

(b) and (c). The Corporation has constructed five storage depots having a total capacity of 54,190 tonnes in West Bengal during 1986-87.

(d) and (e). Yes, Sir. The Corporation propose to take up construction of storage capacity of 10,000 tonnes at Dhankuni in West Bengal during the current year.

Increase in Subsidy to FCI

1318. SHRI C. JANGA REDDY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether subsidy given to the Food Corporation of India for carrying costs and establishment costs for handling of food-grains was increased from Rs. 1100 crores in 1984-85 to Rs. 2000 crores in 1986-87;

(b) if so, the reasons for such a steep rise in the subsidy provided; and

(c) how do the handling rates of the Food Corporation of India compare with those of the State Trading Corporation which handles similar imported goods?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT):

(a) Yes, Sir.

(b) The main reasons for the rise in the subsidy were the increases in operational costs on account of interest, railway freight and introduction of scheme of supply of